

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 126/Chd/Pb/2017

In the matter of:

Mahavir Traders ...Petitioner-Operational Creditor

Versus

Ajay Knitwears and Fabrics Pvt. Ltd. ...Respondent-Corporate Debtor

Present: Mr. Nahush Jain, Advocate with Mr. Dheeraj Garg,
Practising Company Secretary for the petitioner.
Mr. Ashok Kumar, Advocate for the respondent.

Learned counsel for the petitioner submits that he has already filed the affidavit and the required documents in compliance with the order dated 04.12.2017. The documents include fresh communication from the proposed Interim Resolution Professional and updated certificates from the financial institutions i.e. HDFC Bank and Allahabad Bank. The same be taken on record. Learned counsel for the petitioner is directed to supply copy of the affidavit and these additional documents to the learned counsel for the respondent during course of the day.

Mr. Ashok Kumar, Advocate has filed Power of Attorney for the respondent and seeks time to file resolution of the Board of Directors authorising him to appear and represent the company alongwith reply/objections. List the matter for arguments on 23.01.2018 and reply/objections, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 10, 2018
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